

**Implementation of Consumer's ..
Protection Act**

1554. DR. BAPU KALDATE: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the implementation of the Consumer's Protection Act requiring to set up Consumer's Forum in all the districts of the country has been unsatisfactory and despite the directive of the Supreme Court, majority of the States have shown poor interest in this regard;

(b) if so, whether Government have studied the causes for delay in setting up the Consumers' forum and also the working of the Consumers' Forum wherever set up;

(c) if so, what are the details thereof; and

(d) what steps Government propose to take for the implementation of the Consumers' Protection Act?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED) (a) to (d) As per information received from the State Governments/ Union Territory Administrations, 27 Consumer Disputes Redressal Commissions (State Commissions) and 325 Consumer Disputes Redressal Forums (District Forums) have started functioning in the various States/UTs except in the State of Jammu and Kashmir where the Act does not extend. State of Jammu & Kashmir has adopted its own legislation in this field.

The delays are mainly due to the financial constraints faced by the State Government/UT Administrations and difficulties in locating suitable persons for manning the State Commissions/District Forums.

Though the setting up of State Commissions and District Forums are the responsibility of State Govern-

ments/UT Administrations, Central Government is constantly in touch with the State Governments/UT Administrations in this matter and persuading them to expedite the setting up of these bodies.

Sikh Officers killed during 1984 riots

1555. SARDAR JAGJIT SINGH AURORA: Will the Minister of DEFENCE be pleased to state:

(a) what was the number of Sikh Officers and other ranks killed or wounded at the railway stations and enroute while travelling in trains during the 1984 riots;

(b) what was the number of missing Sikh Officers and other ranks who were supposed to be in transit during the riots;

(c) what was the estimated value of property of the victims looted or damaged;

(d) whether Government have provided any relief/compensation to the next of kin of such victims and if so, the details thereof,

(e) the details of pending claims for settlement, if any, and the reasons therefor; and

(f) whether the relief/compensation is at the same scale as being provided to victims of Delhi riots?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) to (f) The information is being collected and will be laid on the Table of the House.

Atomic power projects

1556. SHRI KRISHNA KUMAR BIRLA: Will the PRIME MINISTER be pleased to state:

(a) which are the atomic power projects the commissioning of which has been delayed for over a year at the end of 1990: